

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No. 218
72/252(ND)/2023

IN THE MATTER OF:

M/s. AGS Realty Pvt Ltd.

.....APPLICANT/PETITIONER

Vs

ROC

.....RESPONDENT

SECTION

U/s 252(3) Companies Act-2013

Order delivered on 15.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Ketan Madan and Mr. Himanshu Harbola, Advs.

For the RoC

: Asst ROC on behalf of ROC DELHI

ORDER

Learned Counsel appearing for the RoC seeks time to file report. None appears on behalf of the Income Tax Department despite service of notice.

Ten days time granted as a last and final opportunity to the RoC and Income Tax Department to file their respective reports.

List the matter on **03.07.2023**.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)